

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA 195/91 in
OA 337/90

Date of decision: 6-11-91

Shri Karam Chand Sharma

...Applicant/
Petitioner

Vs.

Lt. Governor, Delhi & Another

... Respondents

For the Petitioner

...None

For the Respondents

...None

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Y*
2. To be referred to the Reporters or not? *N*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

The petitioner is the original applicant in OA 337/90 which was disposed of by judgment dated 10.10.1991. The petitioner who was working as Supervisor, Physical Education had claimed that he was entitled to continue in service till he attained the age of 60 years. After going through the records and hearing both parties, the application was disposed of with the orders and directions mentioned in para 19 of the judgment.

2. We do not see any error of law apparent on the face of the judgment. The petitioner has also not brought out any new facts warranting a review of the judgment. The petition

CJ

is, therefore, dismissed.

B.N. Dholi
(B.N. DHOUNDIYAL)

MEMBER (A)

Arvind
(P.K. KARTHA)

VICE CHAIRMAN (J)